

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.384/2007**

**Thursday, June 14, 2007**

**CORAM :HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE DR.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

K.Krishnakumar  
Krishnalayam,  
P.O.Kappad, Kannur-670 006.      ... Applicant

By Advocate Mr.V.Ramakumar Nambiar

V/s.

- 1      The Chairman  
Railway Recruitment Board,  
18-Millers Road, Bangalore-46.
- 2      Union of India  
represented by the  
Secretary,  
Department of Railways,  
New Delhi.      ... Respondents

By Advocate Mr.Thomas Mathew Nellimoottil

The application having been heard on 14.6.2007 the Tribunal delivered the following on the same day:

**Hon'ble Mr.George Paracken, Judicial Member**

**(ORDER)**

The grievance of the applicant in this OA is against the Annexure A-8 letter dated 22/11/2006 of the first respondent, namely, Chairman, Railway Recruitment Board, Bangalore. By the said letter the applicant was informed that though he had attended the document verification, he did not produce the original OBC certificate and on his

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request, he was granted time upto 20/9/2006 to produce the same. Annexure A-8 letter further says that since the applicant has not produced OBC certificate even after expiry of 60 days from the date already granted to him, his candidature for the post of Junior Engineer was being canceled and the vacancy was being filled by the next candidate.

2 The case in brief is that the first respondent informed the applicant vide Annexure A-2 letter dated 7/8/2006, that his name was shortlisted for the post of Junior Engineer in the scale of Rs.5000-8000 and he was to appear in the RRB Office for verification of documents such as the original OBC certificate/ Non Creamy Layer Certificate and counseling on 7/9/2006. Since he failed to produce these documents on 7/9/2006, he was granted time upto 20/9/2006 to do so. On returning home, he obtained the original certificate from the Tahsildar, Kannur on 18/6/2004 and sent to the Member Secretary, RRB alongwith a covering letter on 12/9/2006 by registered post acknowledgment due. When he received the Annexure A-8 letter dated 22/11/2006 that the respondents have not received the required documents and the post was being filled up by next eligible candidate, he was shocked. He made representations on 7/12/2006, 15/1/2007, 20/2/2007 and 1/3/2007 stating that he had already sent the requisite documents by registered post on 12/9/2006 itself. He has also furnished the proof of sending the documents from the postal authorities and letter of confirmation from them that the registered letter was served on the respondents. However, the respondents have not responded to any of the representations of the applicant. Therefore, he

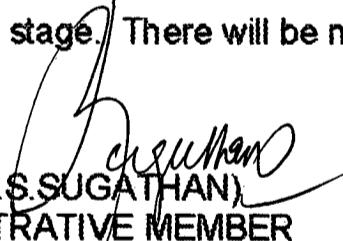


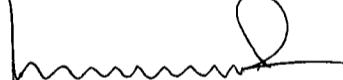
was forced to file the present OA before this Tribunal.

3 We have heard Mr.V.Ramakumar Nambiar for the applicant and Mr.Thomas Mathew Nellimoottil for the respondents.

4 We note with concern that the respondents have not responded to the various representations of the applicant. It is also not known whether the respondents have actually canceled the candidature of the applicant and somebody else has already been appointed in his place as mentioned in letter dated 22/11/2006. We therefore, direct the first respondent, Chairman, RRB to personally look into this matter and dispose of all the representations of the applicant within one month from the date of receipt of copy of this order. If the candidature of the applicant has not already been canceled so far and no other person has been appointed in his place as mentioned in the Annexure A-8 letter dated 22/11/2006, the respondents shall not fill up the vacancy meant for the applicant till the disposal of his representations.

5 With the above directions, the OA is disposed of at the admission stage. There will be no order as to costs.

  
(DR.K.S.SUGATHAN)  
ADMINISTRATIVE MEMBER

  
(GEORGE PARACKEN)  
JUDICIAL MEMBER

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